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IN THE HIGH COURT OF DELHI AT NEW DELHI

ITA 773/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior standing
counsel with Ms. Lakshmi Gurung, Junior
standing counsel and Mr. Abhishek Sharma,
Advocate.

versus

TANVIR FINANCE AND LEASING LTD

..... Respondent

WITH

ITA 774/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior standing
counsel with Ms. Lakshmi Gurung, Junior
standing counsel and Mr. Abhishek Sharma,
Advocate.

versus

TANVIR COLLECTIONS PVT. LTD.

..... Respondent

WITH

ITA 775/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior standing



counsel with Ms. Lakshmi Gurung, Junior standing counsel and Mr. Abhishek Sharma, Advocate.

versus

TANVIR COLLECTIONS PVT. LTD.

..... Respondent

WITH

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ITA 776/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior standing counsel with Ms. Lakshmi Gurung, Junior standing counsel and Mr. Abhishek Sharma, Advocate.

versus

TANVIR COLLECTIONS PVT. LTD.

..... Respondent

WITH

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ITA 777/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior standing counsel with Ms. Lakshmi Gurung, Junior standing counsel and Mr. Abhishek Sharma, Advocate.

versus

TANVIR COLLECTIONS PVT. LTD.

..... Respondent



**CORAM:
DR. JUSTICE S.MURALIDHAR
MR. JUSTICE VIBHU BAKHRU**

**ORDER
12.10.2015**

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**CM APPL 22571/2015 in ITA 773/2015
CM APPL 22572/2015 in ITA 775/2015
CM APPL 22573/2015 in ITA 776/2015
CM APPL 22575/2015 in ITA 777/2015**

1. Exemptions allowed subject to all just exceptions.
2. The applications are disposed of.

ITA Nos. 773/2015, 774/2015, 775/2015, 776/201 6 & 777/2015

3. In view of the decision dated 27th July 2015 passed by this Court in ITA No. 510 of 2015 [*Pr. Commissioner of Income Tax (Central-II) v. Aakash Arogya Mandir Pvt. Ltd.*], these appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

OCTOBER 12, 2015
Rk